

THE REGISTRAR GENERAL OF BIRTHS, DEATHS AND  
MARRIAGES ACT, 1953.

No. VIII OF 1953.

C O N T E N T S .

Preamble.

SECTIONS.

1. Short title, extent and commencement.
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3. Indexes to be kept at the general registry office.
4. Indexes to be open to inspection.
5. Copies of entries to be admissible in evidence.
6. Superintendence of Registrars by Registrar General.
7. Savings.
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\*THE REGISTRAR GENERAL OF BIRTHS, DEATHS AND  
MARRIAGES ACT, 1953.

No. VIII OF 1953.

*An Act to provide for the appointment of a Registrar General of Births, Deaths, and Marriages and for matters connected therewith.*

Whereas it is expedient to provide for the appointment of a Registrar General of Births, Deaths and Marriages for the Hyderabad State and for matters connected therewith ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Registrar General of Births, Deaths and Marriages Act, 1953.

Short title,  
extent and  
commencement.

(2) It extends to the whole of the State of Hyderabad.

(3) It shall come into force on such date as Government may by notification in the Jarida appoint in this behalf.

2. (1) The Government —

(a) shall establish a general Registry Office for keeping such certified copies of registers of births and deaths registered under the Hyderabad Registration of Births and Deaths Regulation of 1359 Fasli, the Hyderabad Municipal Corporations Act, 1950 or any other law for the time being in force or of marriages registered under the Special Marriage Act (III of 1872) or the Indian Christian Marriage Act, 1872 or the Parsi Marriage and Divorce Act, 1936 as may be sent to such Office under this Act or under any of the three last mentioned Acts ; and

Establishment  
of a general  
Registry Office  
and appointment  
of Registrar  
General and  
sending certified  
copies of entries  
of births and  
deaths to that  
Office.

(b) shall appoint to the charge of that office an officer to be called the Registrar General of Births, Deaths and Marriages for the State of Hyderabad.

(2) Notwithstanding the provisions of any other law for the time being in force true copies certified in the prescribed

manner of all entries of births and deaths registered after the commencement of this Act under the Hyderabad Registration of Births and Deaths Regulation of 1359 Fasil, the Hyderabad Municipal Corporations Act, 1950 or under any other law for the time being in force shall be sent by the prescribed officer at prescribed intervals to the said registry office as soon as possible after the entries are made.

Indexes to be kept at the general Registry Office.

3. The Registrar General of Births, Deaths and Marriages shall cause indexes of all certified copies of entries in registers sent to his office under sub-section (2) of section 2 or under the Special Marriage Act (III of 1872), the Indian Christian Marriage Act, 1872 or the Parsi Marriage and Divorce Act, 1936 to be made and kept in his office in the prescribed form.

Index to be open to inspection.

4. Subject to the payment of the prescribed fees, the indexes so made shall at all reasonable times be open to inspection by any person applying to inspect them and copies of any entries to which the indexes relate shall be given to all persons applying for them in the manner prescribed.

Copies of entries to be admissible in evidence.

5. A copy of an entry given under the last foregoing section shall be certified by the Registrar General of Births, Deaths and Marriages or by an officer authorised in this behalf by the Government and shall be admissible in evidence for the purpose of proving the birth, death or marriage to which the entry relates.

Superintendence of Registrars by Registrar General.

6. The Registrar General of Births, Deaths and Marriages shall exercise a general superintendence over the Registrars or other officers registering or causing registration to be made of births and deaths in the State of Hyderabad.

Savings.

7. Nothing contained in this Act shall be deemed to prevent the appointment of the same officer as the Registrar General of Births, Deaths and Marriages under this Act, and as Registrar General of Births and Deaths under any other law for the time being in force and where the same person holds both the appointments the provisions of this Act shall have effect subject to the following modifications :—

(a) The provisions of sub-section (2) of section 2 shall have effect as though it required that the certified copies of all entries of births and deaths referred to in that sub-section shall be sent by the prescribed officer at prescribed intervals from the Office of the Registrar General of Births and Deaths to the Office of the Registrar General of Births, Deaths and Marriages;

(b) The provisions of section 6, so far as it permits the general superintendence by the Registrar General of Births, Deaths and Marriages over the Registrar General of Births and Deaths shall be deemed to be omitted.

8. The Government may make rules to carry out the purposes of this Act and in particular and without prejudice to the generality of the foregoing power may make rules for anything which is to be prescribed under this Act. <sup>Power to make rules.</sup>

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